

	1	2	3	4
3. South Arcot		6642	4529	11171
4. Thanjavur		5371	3172	8543
5. Salem		6282	1815	8097
6. Dharampuri		2503	800	3303
7. Tiruchirapalli		6605	3237	9842
8. Pudukottai		2144	650	2794
9. Coimbatore		3269	1148	4417
10. Periyar		2866	1105	3971
11. Madurai		4991	1700	6691
12. Ramanathapuram		5231	1925	7156
13. Tirunelveli		4837	1681	6518
14. Kanyakumari		93	472	565
Total :		55421	26279	81700

Transfer of Membership of Housing Societies in the Name of Relatives

7696. SHRI R.L.P. VERMA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether a member of Cooperative Land and Group Housing Society in Delhi can transfer his membership of his/her near relative ;

(b) if so, what is the procedure in this regard and the details of the relevant rules ;

(c) whether the Registrar, Cooperative Societies, Parliament Street, New Delhi has the option to accept such transfers or he has to get clearance from DDA before affecting transfer ; and

(d) the details of other formalities in this regard ; if any ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). Yes. The procedure in this regard is laid down under Sections 25 and 26 of the Delhi Co-operative Societies Act, 1972 and the Rule 34 of the Delhi Co-operative Societies Rule, 1973. The relevant Sections/Rule have been reproduced in the statement laid on the Table of the House. -[Placed in Library. See No. LT-8185/84].

(c) Approval of transfer of membership under Sections 25 and 26 of Delhi Co-operative Societies Act, 1972 and Rule 34

of Delhi Co-operative Societies Rule, 1973 is to be given by the Society and not by the Registrar Co-operative Societies.

(d) All the membership of Co-operative Housing Societies before allotment of plot or the flat has to be cleared by the Registrar Co-operative Societies according to the prescribed procedure including the transfer cases.

नई दिल्ली में वर्ल्ड बिलियर्ड चैम्पियनशिप आयोजित करने के लिए सहायता

7697. श्री आर० पी० गायकवाड़ : क्या खेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार नई दिल्ली में 1985 में वर्ल्ड बिलियर्ड चैम्पियनशिप आयोजित करने के लिए वित्तीय सहायता प्रदान करेगी ; और

(ख) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ?

खेल विभाग में उप मंत्री(श्री अशोक गहलोत):

(क) जी, हां।

(ख) वित्तीय सहायता स्वीकृत प्रणाली के अनुसार मंजूर की जाएगी, जिसमें, अन्य बातों के साथ-साथ, विश्व प्रतियोगिता के लिए वित्तीय सहायता प्रतियोगिता से होने वाली आय तथा खर्च को ध्यान में रखकर निर्धारित करने की व्यवस्था है।

Expenditure of ICAR Institutes and other Plan Projects

7698. SHRI VIJAY KUMAR YADAV : Will the Minister of AGRICULTURE be pleased to state :

(a) whether many ICAR Institutes and other plan projects had incurred actual expenditure upto 31 March, 1983 exceeding 60 percent of the corresponding Sixth Plan outlay approved for each and were anticipating to exceed their plan outlay by 31 March, 1985, if so, Institute-wise and other plan programme-wise approved Sixth Plan outlay, actual expenditure from 1 April, 1980 to 31 March, 1983, actual expenditure

in 1983-84 and that proposed for 1984-85 and total anticipated vis-a-vis percentage excess over approved outlay Plan-scheme-wise ;

(b) what are institute-wise, plan scheme-wise reasons for exceeding 60 per cent of outlay in 1980-83 and also for exceeding the approved Plan-outlay being proposed upto 31 March, 1985 and date when Plan-outlay was approved and sanction conveyed ; and

(c) whether Government propose to appoint a Committee to probe into improper fund utilization by ICAR and if not the justification therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) Out of about 150 plan schemes presently in operation (excluding foreign aided projects) 8 Institutes and 7 other plan schemes (total 15) exceeded 60% of their original approved Sixth Plan outlay by March, 1983 and are likely to exceed the total plan outlay on the basis of Revised Estimates 1983-84 and Budget Estimates 1984-85 by March 1985. A list of these schemes and the percentage of excess is appended at the enclosed statement (See Cols. 305—310).

(b) In the case of the Institutes the excess is primarily due to revision in the estimates of works and equipment due to cost escalation, while in the other plan schemes the excess has been mainly due to an increase in the recurring contingencies and pay and allowances of the staff. The date of issue of sanction in respect of each scheme is given in the attached statement (See Cols. 305—310).

(c) There is no case of improper fund utilisation by ICAR and therefore, the question of appointing a Parliamentary Committee does not arise.

पटपड़गंज में ग्रुप हाऊसिंग सोसायटियों को आबंटित की गई भूमि

7699. श्री आर० एन० राकेश : क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) कितनी ग्रुप हाऊसिंग सोसायटियों ने